LIBERTY PHOSPHATE LIMITED

Registered Office : 74 / 75 GIDC, Nandesari, Vadodara, Gujarat - 391340, India
Tel : + 91 265 2840 066; Fax : + 91 265 2840 096

Post Offer Advertisement under Regulation 18(12) in terms of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011

Open Offer for Acquisition of 37,53,933 Equity Shares from Shareholders of Liberty Phosphate Limited (the "**Target Company**") by Coromandel International Limited (the "**Acquirer**"). This Post Offer Advertisement is being issued by Axis Capital Limited (the "**Manager to the Offer**"), on behalf of the Acquirer, pursuant to Regulation 18(12) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 (the "**SEBI (SAST) Regulations**") in respect of the open offer (the "**Offer**") to acquire fully paid-up equity shares of ₹ 10 each (the "**Equity Shares**") of the Target Company. The Detailed Public Statement (the "**DPS**") with respect to the Offer was made on February 01, 2013 in the following newspapers-

Newspaper	Language	Editions	Date of Publication
Financial Express	English	All editions	February 01, 2013
Jansatta	Hindi	All editions	February 01, 2013
Mumbai Lakshdeep	Marathi	Mumbai	February 01, 2013
Vadodara Samachar	Gujarati	Gujarat	February 01, 2013

1. Name of the Target Company : Liberty Phosphate Limited
2. Name of the Acquirer and PAC : Coromandel International Limited
   There are no persons acting in concert in relation to the Offer within the meaning of Regulation 2(1)(q) of the SEBI (SAST) Regulations.
3. Name of the Manager to the Offer : Axis Capital Limited
4. Name of the Registrar to the Offer : Karvy Computershare Private Limited
5. Offer Details :
   a. Date of Opening of the offer : May 31, 2013
   b. Date of Closure of the offer : June 13, 2013
6. Date of Payment of Consideration : June 21, 2013 and June 24, 2013
7. Details of Acquisition:

Sl. No	Particulars	Proposed in Offer Document	Actuals
7.1	Offer Price	241	241
7.2	Aggregate number of shares tendered	37,53,933	47,41,779
7.3	Aggregate number of shares accepted	37,53,933	37,53,933
7.4	Size of the Offer (Number of shares multiplied by offer price per share)	₹ 90,46,97,853/- (Rupees Ninety Crores, Forty Six Lakhs, Ninety Seven Thousand, Eight Hundred and Fifty Three Only)	₹ 90,46,97,853/- (Rupees Ninety Crores, Forty Six Lakhs, Ninety Seven Thousand, Eight Hundred and Fifty Three Only)
7.5	Shareholding of the Acquirer before Agreements / Public Announcement (No. & %)	NIL	NIL
7.6	Shares Acquired by way of Agreements • Number • % of Fully Diluted Equity Share Capital	70,19,406 to 81,25,107# 48.62% to 56.28%#	70,19,406*# 48.62%*#
7.7	Shares Acquired by way of Open Offer • Number • % of Fully Diluted Equity Share Capital	37,53,933 26%	37,53,933 26%
7.8	Shares acquired after Detailed Public Statement • Number of shares acquired • Price of the shares acquired • % of the shares acquired	NIL ##	NIL ##
7.9	Post offer shareholding of Acquirer • Number • % of Fully Diluted Equity Share Capital	1,26,01,968^ 87.29%^	1,14,96,267@ 79.63%@

Sl. No	Particulars	Proposed in Offer Document: Pre		Proposed in Offer Document: Post***		Actuals: Pre		Actuals: Post**	
		Number of Share	%	Number of Share	%	Number of Share	%	Number of Share	%
7.10	Pre & Post offer shareholding of the Public • Number • % of Fully Diluted Equity Share Capital	55,69,666	38.58	18,36,233	12.71	55,69,666	38.58	29,41,934	20.37

**Under the terms of the* Share Purchase Agreement dated January 24, 2013 ("SPA") *the Acquirer purchased 70,19,406 Equity Shares of the Target Company from* Anisha R. Dhanani, Raoof R. Dhanani, Saba R. Dhanani, Sadiya R. Dhanani, Azhar Y. Dhanani, and Zuber Y. Dhanani (together referred to as "Promoters"/ "Sellers") *representing 48.62% of the Equity Share Capital of the Target Company. The Acquirer has a right but not an obligation to acquire all or part of such further number of sales shares aggregating* 11,05,701 *Equity Shares representing 7.66% of the subscribed and issued Equity Share Capital of the Target Company within a period of six months from the date of completion of the Open Offer.*

#The Acquirer has also entered into separate agreement dated January 24, 2013 with Liberty Urvarak Limited ("LUL") and shareholders of LUL for acquiring 29,97,552 Equity Shares of face value of ` 10 each representing 100% equity shares capital of LUL held by such Shareholders for acquisition of 100% equity shares capital of LUL. LUL holds 7,22,928 Equity Shares of the Target Company representing 5.01% of the Voting Share Capital of the Target Company. The above scenarios excludes 7,22,928 Equity Shares of the Target Company representing 5.01% of the Voting Share Capital of the Target Company.

Except the Equity Shares acquired by way of agreements as disclosed above, Acquirer has not acquired any equity shares of Target Company.

^ This *comprises of* 56.28% of Sale Share, *5.01% of the Voting Share Capital of the Target Company held by LUL and 26% of the Equity Share Capital of the Target Company acquired in Open Offer (presuming full acceptance).*

@ This *includes 7,22,928 Equity Shares of the Target Company representing 5.01% of the Voting Share Capital of the Target Company and excludes* 11,05,701 *Equity Shares representing 7.66% of the subscribed and issued Equity Share Capital of the Target Company*.

** Includes 11,05,701 equity shares held by erstwhile promoter / promoter group constituting 7.66% of paid up equity share capital of the Target Company.

*** Excludes 11,05,701 equity shares held by erstwhile promoter / promoter group constituting 7.66% of paid up equity share capital of the Target Company.

Mr. M R Rajaram, resigned from the services of the Acquirer as Company Secretary and Compliance officer of the Acquirer. In his place, Mr. P Varadarajan was appointed as Company Secretary and Compliance officer.

The shares acquired in electronic form in the Offer are transferred to the Acquirer. The shares acquired in physical form in the Offer are in the process of being transferred to the Acquirer.

The Acquirer along with its Directors, severally and jointly, accept full responsibility for the information contained in this Post Offer Advertisement and also accepts responsibility for the obligations of the Acquirer laid down under the SEBI (SAST) Regulations.

A copy of this Post Offer Advertisement is expected to be available on the websites of SEBI (http://www.sebi.gov.in), BSE Limited (www.bseindia.com). Copy of this Public Announcement is also available at the registered office of Target Company.

This Public Announcement to be read in continuation and in connection with the Detailed Public Announcement dated January 31, 2013 issued on February 01, 2013 ("**Detailed Public Statement**"/"**DPS**"), corrigendum to the Public Announcement dated March 07, 2013 issued on March 08, 2013 ("**First Corrigendum to the PA**"), Letter of Offer dated May 22, 2013 (**"LOF"**) and the Offer Opening Public Announcement dated May 29, 2013 issued on May 30, 2013, pursuant to and in compliance with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto (the "**SEBI (SAST) Regulations**" or "**Regulations**").

Capitalised terms used but not defined in this Advertisement shall have the meanings assigned to such terms in the Public Announcement, DPS, and Letter of Offer.

On Behalf of Coromandel International Limited, issued by Manager to the Offer

AXIS CAPITAL

Axis Capital Limited
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Email: lpl@axiscap.in;
Website: www.axiscapital.co.in
Contact person: Mr. Sonal Sinha / Ms. Simran Gadh

Date : June 26, 2013
Place : Mumbai